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Central Administrative Tribunal, Principal Bench

O.A. 2332/2002

New Delhi, this the 9th day of September, 2002

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. V.K. Majotra, Member (A)

Prabhat Suman Sehgal
S/o late Shri Sarvottam Prakash Sehgal,
Lower Division Clerk, MCD,
S.P.Zone, Delhi
presently resident of House No.RZ-2D,
Street No.5, South Extension Part II
Uttam Nagar, New Delhi-59

.... Applicant

(By Advocate: Shri Arvind Singh)

versus

1. National Capital Territory of Delhi & ors.
Through its Additional Commissioner
(Slum & J.J.) MCD Office/Town Hall,
Delhi-6

2. Deputy Commissioner/S.P.Zone
Municipal Corporation of Delhi at
Idgah Road, Behind P.S. Sadar Bazar,
Delhi-6.

3. Director of Vigilance,
Municipal Corporation of Delhi,
Civil Line Zone, 16 Rajpur Road,
Delhi.

4. Deputy Assessor & Collector/S.P. Zone
Municipal Corporation of Delhi,
Idgah Road, behind P.S. Sadar Bazar,
Delhi-6

.... Respondents

Order (Oral)

By Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant states that inadvertently he had preferred the O.A. before this Tribunal while it pertains to the service matters of Municipal Corporation of Delhi. He seeks permission to withdraw the same.

2. Allowed as prayed. Dismissed as withdrawn.

V.K. Majotra
(V.K. Majotra)

Member (A)

V.S. Aggarwal
(V.S. Aggarwal)

Chairman